

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.810 of 1993

DATE OF JUDGMENT: 16th August, 1993

BETWEEN:

Mr. S.Khaja Peeran .. Applicant

AND

1. The Superintendent of Post Offices,  
Guntakal Division,  
Ananthapur District,  
Ahdhra Pradesh.

2. The Superintendent of Post Offices,  
Hindupur Division,  
Anantapur District, A.P.

3. The Director General,  
Department of Posts, *Dak Bhawan, Sansad Marg,*  
New Delhi. ..

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Raghava Reddy, Addl.CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman

Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI P.T.THIRUVENGADAM, MEMBER (ADMINISTRATIVE)

The applicant herein was working as Group 'D' (LGO) in Rayadurg Post Office, Guntakal Division and was selected as Postal Assistant in the Departmental Promotion examination held in the year 1989. Prior to promotion as Postal Assistant, he was deputed for training at PTC, Mysore for the period from

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30.3.1990 to 19.6.1990. The training programme is residential and the Boarding and Lodging at the Training Institute are compulsory. This OA has been filed for reimbursement of mess charges and  $\frac{1}{4}$ th Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

2. Heard the learned counsel for the applicant and Mr. N.V.Raghava Reddy, learned Standing Counsel for the India orders respondents. In accordance with the Government of/quoted below S.R. 164 at Item (5) 3 of the Swamy's Compilation of F.R. and S.R., Part-II, Travelling Allowances, at Page-192, outstation participants in cases as above are eligible for actual expenditure on board and lodgning plus  $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicant is entitled for the amount claimed by him. The above point has been squarely covered in the order by this Tribunal in OA 741/93. Accordingly, the applicant is entitled for reimbursement of mess charges plus  $\frac{1}{4}$ th Daily Allowance for the training at PTC, Mysore from 30.3.1990 to 19.6.1990 as prayed for.

3. It is the case of the applicant that he was paid an advance of Rs.1,000/- for meeting the expenses. Out of the advance paid, the TA claim of Rs.137/- was admitted and the remaining amount was recovered along with the interest of Rs.167/-. The learned counsel for the applicant states that the actual expenditure on ~~board and lodgning~~ <sup>messing</sup> plus  $\frac{1}{4}$ th of Daily Allowance would be more than the advance of Rs.1000/- paid to the applicant. As the claim for the expenditure for ~~messing~~ <sup>boarding and lodgning</sup> plus  $\frac{1}{4}$ th of Full Daily Allowance is

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allowed in this OA, the penal interest levied is liable to be refunded to the applicant.

4. The OA is ordered accordingly at the admission stage. No costs. Time for implementation of this order is three months from the date of receipt of the same.

(Dictated in the open Court).

P. J. DR

(P.T.THIRUVENGADAM)  
Member(Admn.)

  
(V.NEELADRI RAO)  
Vice Chairman

Dated: 16th August, 1993.

vsn

  
Dy. Registrar (Judl.)

Copy to:-

1. The Superintendent of Post Offices, Guntukal Division, Ananthapur District, Andhra Pradesh.
2. The Superintendent of Post Offices, Hindupur Division, Ananthapur District, A.P.,
3. The Director General, Department of Posts, New Delhi.
4. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. ETTRUVENGADAM : M (1)

Dated: 16/10/93

ORDER/JUDGMENT

M.A/R.A/C

O.A. No.

L.A. No.

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210/193

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Admitted and In  
issued.

Allowed

Disposed of

Dismissed

Dismissed

Dismissed

Rejected/Ob

No order a

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